

IN THE HIGH COURT OF JHARKHAND AT RANCHI

A. B. A. No. 1864 of 2020

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Kameshwar Ram ... .. Petitioner

Versus

The State of Jharkhand ... .. Opposite Party

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**CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY**

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For the Petitioner : Mr. Prashant Kumar Rahul, Advocate

For the Opposite Party :

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4/25.06.2020 Heard the parties.

The petitioner is apprehending his arrest in connection with Latehar P.S. Case No. 1 of 2020.

It has been alleged that a truck was intercepted with illegally loaded coal, the documents of which on verification were found to be forged. The petitioner is the owner of the truck bearing registration no. JH02T-6895.

It has been stated by the learned counsel for the petitioner that the truck was under the custody and supervision of the driver and therefore, he was not aware about any illegal activities which might have been committed by the driver.

In such circumstances, I am inclined to extend the privilege of anticipatory bail to the petitioner.

Accordingly, the petitioner above named is directed to surrender in the court below within four weeks and pray for bail, and in that event, he shall be released on bail on furnishing bail bond of Rs. 10,000/- (Ten Thousand) with two sureties of the like amount each, to the satisfaction of learned C.J.M., Latehar in connection with Latehar P.S. Case No. 1 of 2020, subject to the conditions as laid down under Section 438 (2) of the Code of Criminal Procedure.

This applications stands allowed.

(Rongon Mukhopadhyay, J)